G.S.R. 1668  
In exercise of the powers conferred by section 126, read with sections 28 and 134, of the Major Port Trust Act, 1963 (38 of 1963), the Central Government hereby makes the following first regulations, namely :-

1. **Short title and commencement**--

1) These regulations may be called the Paradip Port Trust (Adaptation of Rules) Regulation, 1967.

2) They shall come into force on the 1st November, 1967.

2. **Application**--

They shall apply to the Port Trust of Paradip.

3. **Definitions**--

In these regulations, unless the context otherwise requires-

a) “Act” means the Major Port Trust Act, 1963;

b) “Appointed day” means the date on which the Act is made applicable to the port of Paradip;

c) “Board”, shall have the meaning assigned to it in the Act,

d) “Existing rules and orders” means the rules and orders made under the various Acts and rules in force prior to the appointed day in connection with the administration of the Port;

e) “Port” means the port of Paradip.

4. **Existing rules to continue**--

Existing rules and orders and subsequent amendments thereto made on or after the appointed day relating to the following matters shall, to the extent they are not inconsistent with the provisions of the Act or any regulations made thereunder, and until they are altered, repealed or amended by the Board, continue in force as if they were made by the Central Government under the Act, namely :--

i) matters specified in clauses (b), (c) and (e) of section 28 of the Act, and
ii) matters specified in clause (b) as clauses (e) to (n) of section 123 of the Act,

Provided that any amendment aforesaid to the existing Rules and orders, either wholly or partly, or any alteration or amendment if made by the Board shall not be made applicable to such employee unless the Board obtains the previous sanction of the Central Government.

5. Form of receipt--

The receipt to be given in pursuance of sub-section (2) of section 42 of the Act shall, as far as practicable, be in the form set out in the Appendix to these regulations.

*6. [ (1) Period of responsibility--

The period after which no responsibility shall attach to the Board in respect of goods taken charge of by the Board shall under sub-section (1) of section 43 of the Act, be seven clear working days from the date of taking charge of such goods by the Board.

(2) Period of notice--

The period within which notice of loss or damage shall be given under sub-section (2) of section 43 of the Act, shall be seven clear working days from the date of the receipt given for the goods under sub-section (2) of section 42 of the Act. ]

Appendix
(See regulation 5)
PORT OF PARADIP
Receipt

Serial No...............................  
Boat No.................................................. Steamer.................................
Name of Agents..........................................................Berth No......................
Time and date commenced............... hrs................ mts......................day............... month.............................year..............
Time and date finished ................... hrs................ mts......................day............... month.............................year.

marks Description Tally of Packages Total Tallied Remarks

Total :  
Signature of Tally Clerk of the Port of Paradip

[ No.11-PG (38)/67. ]
31-11-1967


(2) The first amendment namely, “Paradip Port Trust (Adaptation of Rules) (Amendment) Regulations, 1975” were published vide G.S.R. No 607 in the Gazette of India dated the 1st February, 1975.

(3) The second amendment namely, “Paradip Port Trust (Adaptation of Rules) (Second Amendment) Regulation, 1989” were published vide G.S.R. No 681 (E) in the Gazette of India dated the 5th July, 1989.